

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 39/RP/2016

Subject : Review of Order dated 25.4.2016 in Petition No. 252/TT/2015 in Approval under regulation 103 (1) of Central Electricity Regulatory Commission (Conduct of Business) Regulations' 1999

Date of Hearing : 6.9.2016

Coram : Sri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Limited and 12 others

Parties present : Shri Deepak Jain, Advocate, PGCIL
Ms Shantala Sankrit, Advocate, PGCIL
Ms Mahima Deepak, Advocate, PGCIL
Ms Tanvi Sharma, Advocate, PGCIL
Shri S S Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that transmission tariff for five assets covered under Transmission System for Phase-I Generation Projects in Orissa-Part A in Eastern Region was allowed vide order dated 25.4.2016 in Petition No. 252/TT/2015. Learned counsel for the petitioner submitted that the time over-run in case of Assets I and V was condoned whereas the time over-run in case of Assets II, III and IV was disallowed in order dated 25.4.2016. He submitted that commissioning of Assets II, III and IV, which are Bus Reactor and transformers, are dependent on the commissioning of the lines. He submitted that the time over-run in case of the transmission lines has been condoned whereas the time over-run in case of the elements dependent on the lines has not been condoned. He also submitted that delay due to land acquisition has been condoned and the delay due to RoW issues has not been condoned. He submitted that documents in support of delay due to RoW issues have been submitted. He also submitted that disallowance of time over-run of 12 months, 22 months and 12 months in case of Asset II, Asset III and Asset IV respectively is an error apparent and it needs to be rectified.



2. The Commission admitted the Review Petition and directed to issue notice to the respondents. The Commission directed the petitioner to serve copy of the petition on the respondents and the respondents to file their reply by 18.9.2016 and the petitioner to file rejoinder, if any, by 20.9.2016. The Commission further directed to list the petition on 19.9.2016.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

